

Ex. No. 6010/2018

Suit No. 269/2008

Sardar Kanwal Tej Singh v. Rita Joshi

18.06.2020

Present : Sh. Ajay Gaiind and Sh. Abhay Gaiind, Ld Counsel for the DH.


File taken up at the residence of undersigned through VC.

An application of the DH had been received on the official email ID of the Court.

Ld Counsel for the DH has been heard.

In view of the averments in the application and submissions of the Ld Counsel for the DH the date of hearing be preponed. Let notice be issued to the Ld Counsel for the JD,JDs as well as garnishee through email and whatsapp numbers. Email ID and whatsapp numbers of the aforesaid persons shall be provided by the Ld Counsel for the DH to the Reader/Ahlmad of the court. Ahlmad is directed to serve summons by electronic as well as whatsapp number of the Ld Counsel for the JD and garnishee. At the request of Ld counsel of the DH summons be also issued through Speed Post/AD on filing of PF within seven days.

Let the matter be taken up for further hearing on **07.08.2010 at 10.30 am** in the court, if physical hearing is allowed, and if not then by VC.


(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI